

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60501 of 2016

[Arising out of Order-in-Appeal No. 273-74/CE/Appeal-II/Delhi2016 dated 06.09.2016 passed by the Commissioner (Appeals), Central Excise, Gurgaon]

M/s Hytech Earthmoving Engineers

.....Appellant

Plot No.54-d and 90, HSIDC, Sector-31,
Faridabad, Haryana-121003

VERSUS

**Commissioner of Central Excise and
Service Tax, Faridabad-I**

.....Respondent

Block-D, New CGO Complex, NH-IV, NIT,
Faridabad, Haryana-121001

WITH

Excise Appeal No. 60502 of 2016

[Arising out of Order-in-Appeal No. 273-74/CE/Appeal-II/Delhi2016 dated 06.09.2016 passed by the Commissioner (Appeals), Central Excise, Gurgaon]

M/s Hytech Earthmoving Engineers

.....Appellant

Plot No.54-d and 90, HSIDC, Sector-31,
Faridabad, Haryana-121003

VERSUS

**Commissioner of Central Excise and
Service Tax, Faridabad-I**

.....Respondent

Block-D, New CGO Complex, NH-IV, NIT,
Faridabad, Haryana-121001

APPEARANCE:

Shri R.K. Hasija, Advocate for the Appellant

Shri Aniram Meena and Shri Yashpal Singh, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60887-60888/2025

DATE OF HEARING: 23.07.2025
DATE OF DECISION: 23.07.2025

S. S. GARG:

Learned Counsel for the appellant requests to withdraw the present appeals. Prayer allowed and both the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

PK